

**NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH, COURT – II  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 09-05-2024 AT 10.30 A.M. THROUGH VIDEO CONFERENCING:**

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**PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)  
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**  
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<b>APPLICATION NUMBER</b>	<b>: IA(IBC)/1154(CHE)/2024 in IA(IBC)/704/2024</b>
<b>PETITION NUMBER</b>	<b>: CP(IB)/685(CHE)/2019</b>
<b>NAME OF THE APPLICANT</b>	<b>: HDFC Bank Ltd</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>: Umesh Garg, (Liquidator) M/s. Jeppiaar Cements Pvt Ltd</b>
<b>UNDER SECTION</b>	<b>: Sec 60(5) of IBC, 2016, r/w Rule 11 of NCLT Rules, 2016</b>

**ORDER**

Ld. Counsel Mr.Gautham Ram Vittal for the Applicant. Ld. Counsel Mr.Abhishek Anand for the Respondent.

This is an Application seeking condonation of delay in filing the reply by the Respondent in IA(IBC)/704/2024.

The reasons for the delay are given in para no.6.2 of the application which is reproduced below:

*"It is submitted that the above I.A. is pending before this Hon'ble Tribunal for the reply of the Applicant/Respondent. It is further submitted that due to prior engagements and other professional commitments, the Applicant / Respondent were unable to contact their counsel and file the Reply and the documents they rely on within the stipulated time. As a result, there is a delay of 4 days in filing the counter statement."*

In view of the above, delay is condoned. Reply be taken on record.

**IA(IBC)/1154(CHE)/2024 is disposed of.**

Applicant is directed to serve the copy of the Application on the email id provided in the chat box.

**-Sd-  
RAVICHANDRAN RAMASAMY  
Member (Technical)**

**-Sd-  
JYOTI KUMAR TRIPATHI  
Member (Judicial)**